

(d) when the direct flight from Rajkot to Delhi is likely to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). After introduction of additional aircraft capacity, Indian Airlines plans to connect Delhi with Rajkot via suitable inter-mediate points on a limited frequency basis.

[*Translation*]

SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI: Mr. Speaker, Sir, I want to know through you, the particulars of the individuals from whom representations and suggestions have been received for introduction of direct flight from Rajkot to Delhi and whether the concerned department has given any assurance to those who had sent their representations in this regard? If so, the time when this assurance was given to them? Secondly, by what time the Government propose to provide night landing facility at Rajkot airport?

SHRI SHIVRAJ V. PATIL: The hon. Member herself has sent those letters to me. I have also told her that the matter is under consideration and the Government would make every effort to provide this facility at the earliest.

SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI: As per the Government version, this facility is likely to be provided there by the year 1989.

MR. SPEAKER: From the answer to the question, it should have been known that this facility could be provided there only after induction of additional aircraft capacity because no additional aircraft is available at present.

SHRIMATI PATEL RAMABEN

RAMJIBHAI MAVANI: Sir, you are absolutely right, but the traffic on Delhi-Rajkot route has already substantially increased. Emergency flights have been provided on the routes where there is no much traffic. Do the Government propose to provide the facility of direct flight from Delhi to Rajkot by suspending such flights on other routes. As the traffic is constantly increasing, I urge the hon. Minister to provide this facility at the earliest.

MR. SPEAKER: One train has already been provided.

SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI: Sir, only one would not do; the traffic has already increased substantially.

SHRI SHIVRAJ V. PATIL: I agree with the hon. Lady Member and the Government would try to provide this facility as early as possible.

[*English*]

SHRI DIGVIJAY SINH: I would like to draw attention to the six questions which had been asked during the last seven years, of the same nature, to which the same reply was given. So, there were six questions during the last seven years — the same question, and the same reply. So, may I request that when the new planes come, the first priority may be given to such a problem?

SHRI SHIVRAJ V. PATIL: If the question is of an identical nature, the reply is bound to be of the same nature.

MR. SPEAKER: There is consistency.

SHRI SHIVRAJ V. PATIL: I would not say that. But certainly we will try our best.

#### **Regularisation of Unauthorised Colonies**

\*477. SHRI MAHENDRA SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is a proposal to regularise some more unauthorised colonies in Delhi;

(b) if so, the details thereof;

(c) whether all the civic amenities have been provided in unauthorised colonies; and

(d) if not, the extent to which the amenities have been provided and what steps are being taken to provide other amenities?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No, Sir.

(b) Question does not arise.

(c) and (d). Civic amenities are not provided in unauthorised colonies.

[*Translation*]

SHRI MAHENDRA SINGH: Mr. Speaker, Sir, through you, I would like to know from the hon. Minister whether the Government has formulated any scheme for the settlement of the people living in unauthorised colonies, on long term basis, and whether the Government is going to take any immediate preventive measures to protect their children against infectious diseases like cholera etc?

SHRI DALBIR SINGH: Mr. Speaker, Sir, according to a recent survey, there were only 607 unauthorised colonies out of which 155 were under the DDA and 452 were under the MCD.. Most of the colonies under these departments have already been regularised and 66 more colonies have yet to be regularised. Under the chairmanship of LG a committee has been constituted on 26.5.88 to study and report on the various aspects of the formalities and procedures to regularise the remaining 66 colonies. Then the concerned authorities would examine the budget etc. and only after that, all those amenities, which are already provided in other colonies, would be provided in these unauthorised colonies also. So, the matter is

under consideration of the Government.

[*English*]

### Facilities to Tourism on Getting Industry Status

\*478. SHRI DIGVIJAY SINGH†:  
PROF. NARAIN CHAND PAR-  
ASHAR:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the facilities provided to tourism promotion projects by the States which have declared tourism as an Industry;

(b) the number of States in which cash incentives for tourism promotion projects are at par with other industries and electricity to hotels is being provided at the prevalent industrial rates; and

(c) the steps proposed to be taken to persuade the remaining States to declare tourism as an Industry?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) to (c). A Statement is given below.

### STATEMENT

(a) There is no uniformity in the pattern of assistance given by the States and Union Territories which have declared tourism as industry. The following incentives/ concessions are generally being given to tourism related projects:-

- i) Subsidy for preparation of Feasibility/Project report.
- ii) Incentives for training of local manpower.
- iii) Power subsidy and subsidy on generating sets.
- iv) Allotment of land on conces-